

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 26/RP/2018 in Petition No. 222/TT/2016

Subject : Petition for review of order dated 14.5.2018 in Petition No. 222/TT/2016.

Date of Hearing : 18.12.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Review Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Karnataka Power Transmission Corporation Ltd. & Ors

Parties present : Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Parichita Choudhury, Advocate, PGCIL
Shri S.S. Raju, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Zafrul Hasan, PGCIL

Record of Proceedings

Learned counsel for the Review Petitioner submitted that the instant review petition is filed for review of the order dated 14.5.2018 in Petition No.222/TT/2016, wherein the time over-run of 8 months and 26 days in case of the 125 MVAR Bus Reactor at Nagapattinam GIS and the associated bays was not condoned and accordingly, the IDC and IEDC for was not allowed. Learned counsel for the Review Petitioner pleaded for condonation of the entire period of time over-run of 22 months. Learned counsel also submitted that the scheduled timeline for COD of the instant asset was 21 months from the date of Investment Approval and the asset was put into commercial operation within 21 months from the date of infusion of funds. She submitted that funds were infused after 21 months from the date of Investment Approval and hence no additional IDC and IEDC was incurred in execution of the instant asset. Accordingly, the entire IDC and IEDC claimed by the Review Petitioner should have been allowed. She prayed that the entire time over-run in case of the asset be condoned and IDC and IEDC for the corresponding period may be allowed.



2. The Commission permitted the Review Petitioner to file its Written Submissions by 31.12.2018 and reserved the order in the matter on the issue of maintainability of the review petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

